

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1350/(MAH)/2017

CORAM:

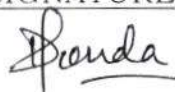
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

NAME OF THE PARTIES: Burger King India Pvt.Ltd
V/s.
Express Way Truck Terminus Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
21.	Disha Ponda i/b India Law	Adv. for Applicant	

ORDER

C.P. No. 1350/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. From the side of the Petitioner Form No. 5 is submitted on 06.09.2017 for the debt amount of Rs. 15,83,836/-. As per the Learned Representative the debt amount pertains to the Sub-lease Agreement.
3. A query has been raised whether the debt pertains to the Operational debt or a Financial debt.
4. Further the Petitioner is also directed to issue a Notice of Demand to be delivered on the Respondents and place on record the document Tracking Record and also intimate the next date of hearing to the other side.
5. Listed for hearing on **06.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
04.10.2017

Sd/-

M.K. Shrawat
Member (Judicial)